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being offered by College of Physicians and Surgeons (CPS), Mumbai were recognized by this Ministry and included in the First Schedule of the erstwhile Indian Medical Council (IMC) Act, 1956.

(b) The Union Government, after consultation with the erstwhile Medical Council of India (MCI), recognized the Postgraduate courses of the National Board of Examinations (NBE) in 1983. Subsequently, additional DNB/FNB/Diploma courses started by the NBE have also been recognized by the Ministry vide Notification dated 03.08.2016 and 06.08.2020, after consulting the erstwhile Medical Council of India (MCI), under Section 11(2) of the Indian Medical Council Act, 1956.

Further, as per section 37(1) of the National Medical Commission Act, 2019, the medical qualifications granted by the NBE are recognized medical qualifications for the purposes of the said Act.

(c) & (d) This Ministry had constituted a Committee on 17.01.2018 to provide handholding support to CPS, Mumbai. The mandate of the Committee was –(i) to examine the Minimum Standard Requirements (MSRs) of CPS, Mumbai for accreditation of participating Institutions, (ii) to study the mechanism adopted by the CPS, Mumbai for inspection/certification of the Institute, (iii) to study the possibilities for expanding CPS courses, (iv) to study the mechanism to monitor the standard of CPS courses being run at the accredited institutions and mode of final examination and (v) to study the nomenclature and curricula of the Diploma courses of the CPS, Mumbai. The Committee submitted the Report in February, 2019 which was sent to the erstwhile Board of Governors – Medical Council of India for examination. Subsequently, the National Medical Commission (NMC) was constituted with effect from 25th September, 2020. Clause (i) of sub-section (1) of section 25 of the NMC Act, 2019 empowers the Post Graduate Medical Education Board of the NMC to grant recognition to the medical qualifications at the postgraduate and super-specialty levels.